

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Miscellaneous Application No. 529 OF 2026

IN

SPECIAL LEAVE PETITION (C) No. 12398 OF 2023

DEEPAK KUMAR PATEL

Applicant (s)

VERSUS

STATE OF M.P.

Respondent(s)

O R D E R

1. This misc. application has been filed seeking clarification of our order dated 19.02.2025 with the following prayer :-

"Kindly clarify the order dated 19.02.2026 passed by this Hon'ble Court in SLP(C) No. 12398 of 2023 and other connected matters Civil Appeal No. 11442-11443/2025 on the basis of above-mentioned facts and circumstances"

2. After having heard Mr. Varun Thakur, learned counsel for the applicant and Mr. K.M. Nataraj, learned Additional Solicitor General and Mr. Gopal Sankaranarayan, learned senior counsel, we modify our order dated 19.02.2026 to the following effect :-

i) The order in main case i.e. Civil Appeal No(s). 11442-11443/2025, which was ordered to be transferred to the High Court of Madhya Pradesh, is recalled and

the civil appeals be listed for hearing in the regular course.

ii) The order by which SLP(C) No. 8764/2023 and SLP(C) No. 12398/2023 were transferred to the High Court of Madhya Pradesh is recalled. The Special Leave Petitions be listed for hearing in usual course.

iii) Mr. K. M. Nataraj, learned Additional Solicitor General, has handed over a list of Transferred Cases (arising out of Transfer Petitions), which are required to be transferred to the High Court of Madhya Pradesh. Ordered accordingly. The list is enclosed as Annexure I.

Rest of the order shall remain intact.

3. With the above clarifications and modifications in our order dated 19.02.2026, this misc. application stands disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ALOK ARADHE]

NEW DELHI;
MARCH 20, 2026.

ITEM NO.62

COURT NO.6

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 529/2026 in SLP(C) No. 12398/2023

DEEPAK KUMAR PATEL

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

[FOR MODIFICATION OF ORDER DATED 19.02.2026]
IA No. 63921/2026 - CLARIFICATION/DIRECTION
IA No. 63926/2026 - EXEMPTION FROM FILING O.T.

Date : 20-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

Counsel for the
parties

Mr. Varun Thakur, Adv.
Mr. Deepak Goel, Adv.
Mrs. Tanuj Bagga Sharma, Adv.
Mr. Ramkaran, Adv.
Dr. M. K. Ravi, Adv.
Mr. S. P. Singh Chauhan, Adv.
Ms. Shraddha Saran, Adv.
Ms. Vishakha Singh Chauhan, Adv.
Mr. Ajay Kumar Yadav, Adv.
M/S. Varun Thakur & Associates, AOR

Mr. K. M. Nataraj, ASG
Mr. D. S. Parmar, AAG
Ms. Mrinal Gopal Elker, AOR

Mr. Gopal Sankarnaryan, Sr. Adv.
Ms. Pooja Dhar, AOR
Mr. Vishal Sinha, Adv.
Mr. Madhav Gupta, Adv.
Ms. S. Ambica, Adv.
Ms. Maryam Junaid, Adv.

Dr. Harsh Pathak Adv., Adv.
Ms. Shaveta Mahajan, AOR
Mr. Mohit Choubey, Adv.
Mr. Aditya Nema, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The misc. application is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

TRANSFER PETITIONS

S. NO.	CASE NO. BEFORE THE SC	W.P. NO BEFORE THE HIGH COURT	T.C. NO.	CASE NAME	PRAYER
1.	T.P.(C) No. 100 / 2025	WP- 9655/2020	T.C. No. 93/2025	THE STATE OF MADHYA PRADESH Vs. ROBIN AGRĀWAL	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Challenged the retrospective application of the Amendment Act 2019 to the already conducted recruitment process. Challenged the circular issued by GAD granting 10% EWS reservation.
2.	T.P.(C) No. 73 / 2025	WP-16223-2020	T.C. No. 88/2025	THE STATE OF MADHYA PRADESH Vs. RATAN KUMAR PANDEY	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Challenged the advertisement dt. 28.09.2020 issued by VYAPAM for recruitment to the Group-5 posts.
3.	T.P.(C) No. 126 / 2025	WP-23252-2021	T.C. No. 87/2025	THE STATE OF MADHYA PRADESH Vs. Dr. RADHA KRISHNA MISHRA	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Challenged the Madhya Pradesh Lok Seva (Anusuchit Jatiyon, Anusuchit Jan Jatiyon Aur Anya Pichhade Vargon Ke Liye Aarakshan) Sanshodhan Rules, 2019 - New Model Roster Challenged the circular dt. 02.09.2021 issued by the GAD Challenging the advertisement dt. 20.09.2021 issued by the MPPSC.
4.	T.P.(C) No. 76 / 2025	WP-3013-2022	T.C. No. 90/2025	THE STATE OF MADHYA PRADESH Vs. ARUN SHARMA	<ul style="list-style-type: none"> Challenge to the Gazette Notification by which Model Roster has been amended to provide 27% reservation to OBC and 10% reservation to EWS.

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5.	T.P.(C) No. 79 / 2025	WP-20093-2020	T.C. 91/2025	No.	THE STATE OF MADHYA PRADESH Vs. OM PRAKASH PATEL	<ul style="list-style-type: none"> Seeking direction to go ahead with the recruitment of Teachers by making appointments to the undisputed 14% OBC quota posts.
6.	T.P.(C) No. 95 / 2025	WP-2928-2022	T.C. 92/2025	No.	THE STATE OF MADHYA PRADESH Vs. KAPIL SAXENA	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Result of State Service Exam 2019 challenged.
7.	T.P.(C) No. 75 / 2025	WP-2927-2022	T.C. /2025	No. 89	THE STATE OF MADHYA PRADESH Vs. NIHARIKA TRIPATHI	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Result of State Service Exam 2019 challenged.
8.	T.P.(C) No. 74 / 2025	WP-28853-2021	T.C. /2025	No. 96	THE STATE OF MADHYA PRADESH Vs. RUSHAM SINGH BAIS	<ul style="list-style-type: none"> Challenge to the Amendment dated 05.10.2021 in Madhya Pradesh Medical Education Entrance Rules 2018. Seeking direction not to provide reservation of more than 14% to OBC Category in the Undergraduate Medical Counseling.
9.	T.P.(C) No. 96 / 2025	WP-6202-2020	T.C. /2025	No.95	THE STATE OF MADHYA PRADESH Vs. JYOTI SIRVAIYA	<ul style="list-style-type: none"> Constitutional validity of the Amendment Act 2019. To conduct recruitment as per 14% reservation.
10.	T.P.(C) No. 105 / 2025	WP-29444-2022	T.C. /2025	No.97	THE STATE OF MADHYA PRADESH Vs. DHIRUVNARAYAN DWIVEDI	<ul style="list-style-type: none"> Challenge to the advertisement and select list of Police Constable recruitment to the extent it grants 27% OBC reservation. Seeking direction to reassess the select list by applying 14% OBC reservation.
11.	T.P.(C) No. 105 / 2025 <i>TR. CC/HA 490/25</i>	WP-26254-2021	T.C. /2025	No.94	THE STATE OF MADHYA PRADESH Vs. SHIV PRASAD JAYSWAL	<ul style="list-style-type: none"> Seeking implementation of 27 % reservation to OBC in the Teachers Recruitment process. Seeking implementation of 27% reservation to OBC in the State of MP.

12	T.P.(C) No. 204 / 2025	WP-16507-2023	T.C. No. / 2025	No.	THE STATE OF MADHYA PRADESH Vs. RAVINDRA RAGHUVANSHI	<ul style="list-style-type: none"> Challenge to the Act of 2019. Seeking quashing of the final select list.
13	T.P.(C) No. 177 / 2025	WP-28809-2022	T.C. No. 100/2025	No.	THE STATE OF MADHYA PRADESH Vs. SUBHASH KUMAR SHUKLA	<ul style="list-style-type: none"> Seeking a direction to give appointment to EWS candidates on post of High School Teacher. Seeking a direction to the respondents not to cross 50% reservation limit and give OBC reservation to the extent of 14%.
14	T.P.(C) No. 262 / 2025	WP-4523-2020	T.C. No. 98/2025	No.	THE STATE OF MADHYA PRADESH Vs. SAKSHI JAIN	<ul style="list-style-type: none"> Constitutional validity of the Amendment Act 2019. Challenge to the advertisement issued by the PSC for State Civil Services Exam 2019.
15	T.P.(C) No. 252 / 2025	WP-25341-2019	T.C. No. 99/2025	No.	THE STATE OF MADHYA PRADESH Vs. ANKIT JAIN	<ul style="list-style-type: none"> Challenge to the Advertisement issued by the PSC for State Service Exam 2019. Challenged the Amendment Act 2019 vide IA 1751/2020 for amendment. IA allowed on 10.08.2021.
16	T.P.(C) No. 286 / 2025	WP-21016-2021	T.C. No. 119 / 2025	No.	THE STATE OF MADHYA PRADESH Vs. PRAMESH JAIN	<ul style="list-style-type: none"> Challenged the circular dt. 02.07.2019 whereby 10% reservation has been given to EWS and challenged the Section 4(2) of Act of 1994 on the ground that reservation in MP has breached the 50% mark.
17	T.P.(C) No. 295 / 2025	WP-24919-2021	T.C. No. / 2025	No.	THE STATE OF MADHYA PRADESH Vs. PRABAL PRATAP SINGH	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Challenged the circular dt. 02.09.2021 issued by the GAD. Challenge to the Counselling instructions issued by the DPl.

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18	T.P.(C) No. 272-/ 2025	WP-3896-2023	T.C. No..../2025 ॥५	THE STATE MADHYA PRADESH Vs. RAKSHA JAIN	<ul style="list-style-type: none"> Challenge to the Act of 2019. Challenge to the new Modal Roster. Challenge to the revised category wise vacancies. Challenge to the provisional select list and waiting list. To renotify fresh roster as per unamended Act of 1994.
19	T.P.(C) No. 296 - /2025	WP-28195-2024	T.C. No.120/2025	THE STATE MADHYA PRADESH Vs. PRASHANT PATERIYA	<ul style="list-style-type: none"> Challenge to letter dt. 29.09.2022 of the State Govt. Challenge to advertisements dated 26.11.2022 and 06.12.2022 or in the alternative Direct the respondent to keep a hold of 13% in the selection list till the issue of OBC reservation is decided.
20	T.P.(C) No. 273 - /2025	WP-8923-2020	T.C. No.118/2025	THE STATE MADHYA PRADESH Vs. CHANDRAKANT DWIVEDI	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. Further challenged the provisional select list prepared by applying 27% reservation to OBC whereas in the advertisement the reservation to OBC was prescribed as 14%.
21	T.P.(C) No.297 -/ 2025	WP-8930-2020	T.C. No.121 /2025	THE STATE MADHYA PRADESH Vs. SWATENDRA KUMAR JAIN	<ul style="list-style-type: none"> Challenge to the Amendment Act 2019. <p>Revised select list and the Provisional select list.</p>
22	T.P.(C) No. 321 - /2025	WP-17670-2023	T.C. No.116/2025	THE STATE MADHYA PRADESH Vs. SIDDHARTH	<ul style="list-style-type: none"> Challenge to the Act of 2019. Challenge to final list of allotment of vacancies of Chemist, Swachhta Nirikshak issued by MPPEB.

23	T.P.(C) No.326 - / 2025	WP-3893-2023	T.C. No.112/2025	THE STATE OF MADHYA PRADESH VS. RACHNA VYAS	<ul style="list-style-type: none"> • Challenge to the Act of 2019. • Challenge to the new Modal Roster. • Challenge to the revised category wise vacancies. • Challenge to the selection list of Hindi subject and appointment orders. • To give appointment to the general category students as per unamended Act of 1994.
24	T.P.(C) No. 337 - / 2025	WP-25972-2021	T.C. No.117/2025.	THE STATE OF MADHYA PRADESH VS. RAJESH KUMAR MEENA	<ul style="list-style-type: none"> • Challenged the amended ... list of candidates issued after changing the category. • Challenged the final merit list.
25	T.P.(C) No.335 - / 2025	WP-6712-2020	T.C. No.105/2025	THE STATE OF MADHYA PRADESH VS. YOGENDRA DHAR SHARMA	<ul style="list-style-type: none"> • To declare the law adopting mechanism for application of horizontal reservation in respect of various categories such as women, dependents of freedom fighters, physically handicapped, Ex-servicemen in the State of M.-P. • To direct the respondents as horizontal reservation (women, ex-servicemen and dependent of freedom fighter) cannot be adjusted enmasse in the open category but would have to be adjusted against their respective social category i.e. OBC, SC and ST; • To direct the respondents to consider the quantum of reservation as well as special reservation that the

26	T.P.(C) No. 346 - /2025	WP-6115-2022	T.C. No.../2025	THE STATE OF MADHYA PRADESH ROUNAK SHRIVASTAVA	OF VS.	<ul style="list-style-type: none"> reservations contemplated in Clause (4) of Article 16 should not exceed 50%. Challenge to the Amendment Act 2019. Challenge to the merit list of State Civil Services Examination 2020 conducted by MPPSC
27	T.P.(C) No. 305 - /2025	WP-21292-2019	T.C. No.113/2025	STATE OF MADHYA PRADESH SHISHIR AMBORE	OF VS.	<ul style="list-style-type: none"> Seeking directions to appoint Assistant Professors pursuant to the advertisement dt. 12.12.2017 by applying 27 % reservation to OBC.
28	T.P.(C) No. 398 - /2025	WP-12049-2020	T.C. No.132/2025	THE STATE OF MADHYA PRADESH VS. MADHYA PRADESH ANUSUCHIT JATI JANJATI PICHHADA VARG AVAM ALPSANKHYAK ADHIKARI KARMCHARI SANGATHAN	OF VS.	<ul style="list-style-type: none"> Challenge to the Clause 3.1 of Admission Process & Guidelines for admission issued by Higher education department on the ground that they are ultra vires to Amendment Act 2019.
29	T.P.(C) No.362 - /2025	WP-494-2021	T.C. No.110/2025	THE STATE OF MADHYA PRADESH VS. RAMRAJ SINGH	OF VS.	<ul style="list-style-type: none"> Challenging the reservation done contrary to the Amendment Act 2019

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30	T.P.(C) No. 411 - /2025	WP-4203-2020	T.C. No.108/2025	THE STATE OF MADHYA PRADESH VIPIN KUMAR TRIPATHI Vs.	<ul style="list-style-type: none"> Seeking direction to the respondents to appoint the petitioners on the post of Prathamik Shikshak as per their allotted District in light of judgment in case of Dinesh Kumar Kashyap & Others Vs. South East Central Railway & others, (2019) 12 SCC 798. Seeking direction to the respondents to shift into unreserved category all the reserved OBC category candidates who scored higher or equal marks than his/her counterpart of selected unreserved candidates as per Section 4(4) of Act of 1994 and consequently appoint petitioners on the post becoming vacant due to migration of meritorious OBC candidates to unreserved category.
31	T.P.(C) No. 345 - /2025	WP-11155-2023	T.C. No.104/2025	THE STATE OF MADHYA PRADESH DEEPIKA CHOUHAN Vs.	<ul style="list-style-type: none"> Challenge to the select list dt. 27.03.2023 for the post of 'Assistant Manager' in the Public Health and Family Welfare Department. Challenge to letter dt. 29.09.2022 issued by GAD
32	T.P.(C) No. 407 - /2025	WP-21074-2024	T.C. No.107/2025	THE STATE OF MADHYA PRADESH PIYUSH PATHAK Vs.	<ul style="list-style-type: none"> Challenge to letter dt. 29.09.2022 of the State Govt. addressed to MPPSC to declare result in 87-13 formula and consequential relief.

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33	T.P.(C) No. 436 - /2025	WP-9813-2023	T.C. No.82/2025	THE STATE OF MADHYA PRADESH Vs. RAJESH PATEL	<ul style="list-style-type: none"> Challenge to the select list dt. 27.03.2023 for the post of 'Assistant Manager' in the Public Health and Family Welfare Department. Challenge to letter dt. 29.09.2022 issued by GAD
34	T.P.(C) No. 440 - /2025	WP-9910-2023	T.C. No.85/2025	THE STATE OF MADHYA PRADESH Vs. ABHILASHA VERMA	<ul style="list-style-type: none"> Challenge to the select list dt. 27.03.2023 for the post of 'Assistant Manager' in the Public Health and Family Welfare Department. Challenge to letter dt. 29.09.2022 issued by GAD
35	T.P.(C) No. 414 - /2025	WP-870-2023	T.C. No.86/2025	THE STATE OF MADHYA PRADESH Vs. AKASH PATHAK	<ul style="list-style-type: none"> Challenge to the revised result of MPSC 2019. Seeking direction to prepare revise list as per 2015 Rules of MPSC.
36	T.P.(C) No. 435 - /2025	WP-5014-2023	T.C. No.80/2025	THE STATE OF MADHYA PRADESH Vs. SHIVANI BADOLE	<ul style="list-style-type: none"> Seeking direction to amend advertisement dt. 14.11.2019 and revised result.
37	T.P.(C) No. 429 - /2025	WP-25645-2021	T.C. No.81/2025	THE STATE OF MADHYA PRADESH Vs. SHUBHAM PANDEY	<ul style="list-style-type: none"> Challenge to the Amendment dated 5% October, 2021 in Madhya Pradesh Medical Education Entrance Rules 2018.
38	T.P.(C) No. 409 - /2025	WP-5298-2021	T.C. No.103/2025	THE STATE OF MADHYA PRADESH Vs.	<ul style="list-style-type: none"> Challenge to Gazette Notification dated 24.12.2019 by which Model Roster has been amended to provide 27

				RAMMOHAN SINGH	<ul style="list-style-type: none"> % reservation to OBC and 10 % reservation to EWS. Challenge made to advertisement issued by the Jiwaji University. Challenge to the Amendment Act 2019. Challenge to the Amendment dated 05.10.2021 in Madhya Pradesh Medical Education Entrance Rules 2018.
39	T.P.(C) No. 354 - /2025 345/25	WP-25924-2021	T.C. No.1111/2025	THE STATE OF MADHYA PRADESH Vs. SHARIKA DASH	<ul style="list-style-type: none"> Challenge to the GAD circular dt. 02.07.2019 whereby EWS reservation has been provided. The Amendment Act 2019 shall not be applicable to the Teachers recruitment held in 2018 and strictly follow the rules that were in existence at the time of recruitment. Alternatively, she may be allowed to change her category from General to OBC
40	T.P.(C) No. 339- /2025	WP-8170-2020	T.C. No.109/2025	THE STATE OF MADHYA PRADESH Vs. MADHURI YADAV	<ul style="list-style-type: none"> Challenge to the MP Public Services (Reservation to SC, ST & OBC) Rules 1998 as published in Gazette on 24.12.2019. Also challenged the guidelines issued for recruitment. (Teacher Eligibility Test, 2018) Ground- the exam was conducted in 2018 i.e. prior to the Ordinance and
41	T.P.(C) No. 439 - /2025	WP-6248-2020	T.C. No.106/2025	THE STATE OF MADHYA PRADESH SHAGUFTA TABASSUM	

42	T.P.(C) No. 444 - /2025	WP-3998-2023	T.C. No.126/2025	THE STATE OF MADHYA PRADESH RAHUL	VS.	<ul style="list-style-type: none"> the Act. The rules of the game can't be changed in middle of the game. Challenge to the Act of 2019. Challenge to final list of allotment to vacancies of Constable (GD) Constable (Radio)
43	DIARY NO. 3942/2025 T.P.(C) No. 420/25	WP-30186-2022	T.C. No.131/2025	STATE OF MADHYA PRADESH AMBIKA SINGH	VS.	<ul style="list-style-type: none"> Challenge to the revised result of MPPSC 2019. Seeking direction to prepare revise list as per 2015 Rules of MPPSC.
44	DIARY NO. 3934/2025 T.P.(C) No. 461/25	WP-27163-2022	T.C. No.127/2025	THE STATE OF MADHYA PRADESH NAVIN MEHSRAM	VS.	<ul style="list-style-type: none"> Challenge to the revised result of MPPSC 2019. Seeking direction to prepare revise list as per 2015 Rules of MPPSC.
45	DIARY NO. 3926/2025 T.P.(C) No. 469/25	WP-2760-2023	T.C. No.123/2025	JYOTI SINGH STATE OF MADHYA PRADESH	VS.	<ul style="list-style-type: none"> Seeking a direction to Commissioner Public Instructions to open up the portal to allow her to avail EWS reservation.
46	DIARY NO.2984/2025 T.P.(C) No. 451/25	WP-9901-2023	T.C. No.124/2025	THE STATE OF MADHYA PRADESH BHASKAR SEN	VS.	<ul style="list-style-type: none"> Challenge to the select list dt. 27.03.2023 for the post of 'Assistant Manager' in the Public Health and Family Welfare Department. Challenge to letter dt. 29.09.2022 issued by GAD
47	DIARY NO.1455/2025 T.P.(C) No. 461/25	WP-7009-2020	T.C. No.130/2025	THE STATE OF MADHYA PRADESH ARAYAN DRASHTUM KALA SINGH	VS.	<ul style="list-style-type: none"> Challenge to resolution dt. 03.09.2019 passed by the High Court resolving not to adopt or implement the Amendment Act 2019.

48	DIARY No.1737/2025 <i>T.Recom. 40/25</i>	WP-3937-2020	T.C. No.102/2025	THE STATE OF MADHYA PRADESH Vs. SHYAMJI KURELE	<ul style="list-style-type: none"> • Constitutional validity of the Amendment Act 2019. • Challenge to the advertisement issued by the PSC for State Civil Services Exam 2019.
49	DIARY No.1105/2025 <i>T.Recom. 60/25</i>	WP-5900-2023	T.C. No.125/2025	THE STATE OF MADHYA PRADESH Vs. HARSHAD RAGHUWANSHI	<ul style="list-style-type: none"> • Challenge to the Act of 2019. • Challenge to final list of allotment of vacancies
50	DIARY No.1150/2025 <i>T.Recom. 46/25</i>	WP-28322-2021	T.C. No.128/2025	ATAL BIHARI BAJPAI HINDI VISHWAVIDYALAY Vs. DEVENDRA PRATAP SINGH	<ul style="list-style-type: none"> • Challenge to the Amendment Act 2019. • Challenge to the advertisement issued by the University.
51	DIARY No.798/2025 <i>T.Recom. 60/25</i>	WP-5110-2020	T.C. No.129/2025	THE STATE OF MADHYA PRADESH Vs. DHARMENDRA KUMAR PANDEY	<ul style="list-style-type: none"> • Constitutional validity of the Amendment Act 2019. • To conduct recruitment as per 14% reservation.
52	DIARY No.802/2025 <i>T.Recom. 45/25</i>	WP-8378-2020	T.C. No.84/2025	THE STATE OF MADHYA PRADESH Vs. HEMANT KUMAR JAIN	<ul style="list-style-type: none"> • Challenge to the Amendment Act 2019. • To conduct the recruitment process of Teachers as per 14% reservation.

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